

**IN THE COURT OF SESSIONS JUDGE, SPECIAL COURT FOR TRIAL
CASES UNDER SC/ST(PoA)ACT, PERAMBALUR.**

Present: Tmt.S.Malarvizhi, M.L.,

Sessions Judge,

Special Court for SC/St (PoA)Act, Perambalur.

Thursday, this the 15th day of April, 2021.

E-Bail No.303/2021.

1. Ramalingam,(A1),
S/o. Muthusamy.
2. Susila,(A2),
W/o. Ramalingam
3. Siva,(A3),
S/o. Ramalingam.

... Petitioners/Accused.

-vs-

State of Tamil Nadu rep. by
The Inspector of Police,
Perambalur Police Station,
Perambalur District.

Crime No.196/2021

... Respondent/Complainant.

Offences U/Ss.294(b), 323,354,355,506(i),506(ii) of IPC r/w Sec. 3(1)(r), 3(1)(s) of SC/ST (PoA) Amendment Act.

Petition dated 09.04.2021 filed u/S 439(ii) of Cr.P.C for relaxation of conditions. As per the conditions imposed on the petitioners, they were directed to sign before the Kunnam Police Station daily once at 10.00 a.m. until further orders, as per the order passed in CrI.M.P.No.234/2021, dated on 02.03.2021.

This petition coming on this day before me for order in the presence of Thiru.P.Kamaraj Advocate for the petitioners and of the Special Public Prosecutor for the State and upon hearing both sides, perusing the petition and other relevant records, this Court has delivered the following...

ORDER

1. This petition has been filed by the petitioners to relax the u/S 439(ii) of Cr.P.C.

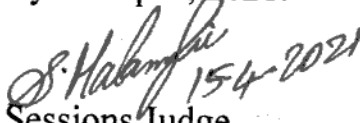
2. The learned Counsel for the petitioners/accused submitted that the petitioners/accused are observing the conditions regularly from 05.03.2021 to till date and that they are daily labours, family members and onaly a sole breadwinner of his

family and that if the condition is existing, it is not possible for them to do their work and to comply the conditions imposed on them and hence, prayed to relax the conditions totally.

3. The learned Special Public Prosecutor fairly concedes that the petitioners are observing the conditions regularly as stated on the side of the petitioners.

4. Submissions of both sides perused. It is admitted by the learned Special Public Prosecutor that the condition was complied from 05.03.2021 to till date. Reply received. Condition complied. No serious objections raised by the Special Public Prosecutor. Considering the above facts, the petition is allowed and the condition is totally relaxed.

Pronounced by me through E-bail, this, the 15th day of April, 2021.


Sessions Judge,
Special Court for SC/ST (PoA) Act,
Perambalur.

**IN THE COURT OF SESSIONS JUDGE, SPECIAL COURT FOR
SC/ST (PoA) ACT, PERAMBALUR.**

**Present: Tmt.S.Malarvizhi, M.L.,
Sessions Judge,
Special Court for SC/ST (PoA) Act,
Perambalur.**

**Tuesday, this the 20th day of April, 2021.
E.Bail No.312/2021.**

Devar, 20/21,
S/o.Periyasamy.

... Petitioner/Accused.

-vs-

Sub-Inspector of Police,
V.Kalathur Police Station,
Crime No.91/2021.
Offences u/Ss.294(b), 323,506(i) of IPC r/w
Amendment Act – 2015.

... Respondent/Complainant.

Sec.3(1)(r)(s), 3(2)(va) of SC/ST (PoA)

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This petition coming on this day before me for order in the form of e-bail by Thiru.R.D.Rajavel, Advocate for the petitioner and of the Special Public Prosecutor for the State and upon perusing the petition and other relevant records, this Court has delivered the following...

ORDER

This petition has been filed U/s.439 of Cr.P.C. for grant of bail to the petitioner for the offences u/Ss.294(b), 323,506(i) of IPC r/w Sec.3(1)(r)(s), 3(2)(va) of SC/ST (PoA) Amendment Act – 2015.

2. Perused the petition, copy of FIR and Police reply submitted by the learned Special Public Prosecutor and other connected records. The petitioner is arrested and remanded to Judicial custody on 10.04.2021 and that they are in Judicial custody for the past 10 days.

3. The learned Counsel for the petitioner/accused submitted that the alleged date of occurrence was on 06.04.2021 and that the petitioner is innocent person and that the petitioner/accused is falsely implicated in this case and that he has not

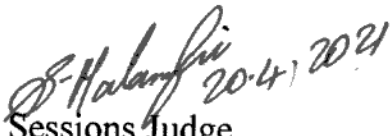
committed any such offence and that he has not moved any bail application before the Hon'ble High Court of Madras and therefore, prays for release on bail with any conditions.

4. The learned Special Public Prosecutor stated in his reply that investigation is still pending. If bail is granted, communal clash will be arose in the area and strongly objected for granting bail.

5. Defacto complainant present. Reply received. Objections of defacto complaint and prosecution recorded. There is a previous case on this accused. As this accused is repeatedly involved in such alleged offences, ^{and} Considering the facts and circumstances this petition is dismissed.

6. In the result, this petition is dismissed.

Pronounced by me through E-bail, this the 20th day of April, 2021.


Sessions Judge,
Special Court for SC/ST (PoA) Act,
Perambalur.